

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:71  
ANSWERED ON:02.12.2003  
VISA TO FOREIGN TOURISTS  
PRABHA RAU;VILAS BABURAO MUTTEMWAR

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government have finalized the rules and guidelines for granting visa to the foreign tourists on arrival;
- (b) if so, the details in this regard;
- (c) whether the Government propose to grant landing permits along with a multiple entry facility to the foreign tourists coming in groups of more than four and sponsored by the recognized Indian travel agency only;
- (d) if so, the period for which the permit is to be given;
- (e) whether the Government have also decided not to extend this facility to the nationals of certain countries; and
- (f) if so, the names of the countries whose nationals are not to be given the permits on arrivals?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

- (a) & (b): No, Sir.
- (c): The facility of granting landing permit to foreign tourists coming to India in groups of four or more than four already exist.
- (d): Such Landing Permits are issued upto a maximum period of 60 days.
- (e): Yes, Sir.
- (f): Nationals of Sri Lanka, Bangladesh, Pakistan, Iran, Afghanistan, Somalia, Nigeria and Ethiopia are not eligible for grant of Landing Permit facility.